

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-657/ND/2022
IA/5692/2022

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs

Mr. Srivats Rathi

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant
For the Respondent

:Mr. Ankur Mittal and Mr. Bhaskar, Advs.
:Mr. Sumesh Dhawan, Mr. Vatsala Kak,
Mr. Raghav Dembla, Mr. Shaurya Shyam -
Adv

ORDER

IA/5692/2022

None appears on behalf of the Resolution Professional at the time of hearing of the matter. Ld. Counsel on behalf of the Financial Creditor is present and submitted that they need to file their response to the report filed by the Resolution Professional and for that purpose sought time. Time prayed for is granted. Ld. Counsel on behalf of the Personal Guarantor is also present. List the matter on **17.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)